

[Shri Om Mehta]

(b) A copy (in English and Hindi) of the Government of Gujarat Notification No. GH/G/71/98/CGT-1263/ 21683/E, dated the 28th June, 1971, publishing the Gujarat Carriage of Goods Taxation (Amendment) Rules, 1971, under subsection (4) of section 32 read with sections, 6 and 8 of the Gujarat Carriage of Goods Taxation Act, 1962, and clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an Explanatory Note thereon. [Placed in Library. See No. LT-1336/71]

(c) A copy (in English and Hindi) of each of the following Notifications of the Government of Mysore, under subsection (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—

(i) Notification S. O. No. 2482, dated the 10th August, 1971.

(ii) Notification S. O. No. 1490, dated the 10th August, 1971.

[Placed in Library. See No. LT-133 4/71]

ANNUAL REPORT (1970-71) OF THIS UNION PUBLIC SERVICE COMMISSION AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL/ गृह मंत्रालय और कार्मिक विभाग में राज्य मंत्री (SHRI RAM NIWAS MIRDHA) : Sir, I beg to lay on the Table, under clause (1) of article 323 of the Constitution, a copy (in English and Hindi) of each of the following papers:—

(i) Twenty-first Annual Report of the Union Public Service Commission

for the period April 1, 1970 to March 31, 1971.

(ii) Government Memorandum on the Report explaining the reasons for non-acceptance of the Commission's advice in four cases referred to in paragraph 35 of the Report.

(iii) Statement giving reasons for the delay in laying on the Table the documents mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-1345/71 for (i) to (iii)]

ANNUAL REPORT (1970) OF THE PRESS COUNCIL OF INDIA, NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्रालय में राज्यमंत्री (SHRIMATI NANDINI SATPATHY) : Sir, I beg to lay on the Table—

(a) A copy (in Hindi) of the Annual Report of the Press Council of India, New Delhi, for the year, 1970, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-1323/71]

(b) A Statement (in English and Hindi) giving reasons for not laying on the Table the Hindi Version of the Government of Mysore Notification G. S. R. No. 72, dated the 6th March, 1971. [Placed in Library. See No. LT-1324/71]

GOVERNMENT OF MYSORE NOTIFICATION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/ कृषि मंत्रालय में राज्य मंत्री (SHRI ANNASHEB SHINDE) : Sir, I beg to lay on the Table, under section 8 of the Cotton Transport Act, 1923, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore, a copy (in English and Hindi) of